

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.104
New IA/3463/ND/2024 IN IB/720/ND/2021

IN THE MATTER OF:

Shrill investments limited	...	Applicant
Versus		
Indo International tobacco limited	...	Respondent

Under Section 7 (IBC)

Order delivered on 10.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Liquidator : Adv. Mukesh Suman

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/3463/2024

This is an Application filed the Liquidator to place on record the updated asset memorandum. The same is taken on record, just to all just exceptions. IA/3463/2024 stands **allowed**. Place it with the main file for further reference.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)